







copy of the Consent to Operate issued on 08/11/2010 is attached herewith and marked as **Annexure R-6(a)**.

4. Annexure R6(a) consent was renewed on 08/04/2013 with validity up to 10/12/2013 as consent number PCB/KTM/ICO/R1/1576/2013. The second renewal of the consent to operate was done on 07/2/2014 with validity up to 15/01/2015. For changing the ownership of the unit to Mr Charles Mathew (Director) M/s Palathra constructions (P) Ltd and, and also for extending the validity, the unit had filed application on 10/12/2014. The Board had issued Consent variation order as order No: PCB/KTM/QR/179/2010 on 07/01/2015.

5. Subsequently the above said Mr Charles Mathew submitted consent to operate-renewal (ICOR) application on 03/10/2015. The same was processed and ICOR no PCB/KTM/ICO/R3/2972/2015 dated 14/10/2015 with validity up to 31/12/2016 was issued by the Board. The unit had submitted application for the fourth renewal on 23/04/2016 with Environmental clearance number 07/2016 dated 03/02/2016. The Board had issued ICOR No: PCB/KTM/ICO/R4/3395/2016 on 09/05/2016 with validity up to 31/12/2018.

6. Latter the unit had submitted ICOR application with a request to change the ownership to M/s Palathra constructions (P) Ltd. The Board had issued ICOR No R16KOT2863652 on 05/12/2018 with validity up to 01/02/2021 in the new ownership. The unit had obtained consent variation order No 14922798/ ICOV/VARIA/2021 dated 20/01/2021 for extending the validity of ICOR up to 01/08/2021. True copy of the Consent dated 20-01-2021 issued to the 4<sup>th</sup> respondent is produced



  
**BIJU. B.**  
Environmental Engineer

herewith and marked as **Annexure R-6(b)**. It is submitted that the 4<sup>th</sup> respondent had stopped its operation before November 2021.

7. The Board had received application for Integrated Consent to Establish on 12/05/2018 from the 4<sup>th</sup> respondent for establishing a quarry in new survey numbers. Integrated Consent to establish was issued to the 4<sup>th</sup> respondent on 30/05/2018 with validity up to 11/05/2023. They had not yet obtained environmental clearance for the said project and the same is not yet started.

8. The 5<sup>th</sup> respondent has applied for Consent to Establish on 13/08/2020 and the Board has issued Consent to Establish to the 5<sup>th</sup> respondent on 21/08/2020. True copy of the Consent to Establish issued to the 5<sup>th</sup> respondent is produced herewith and marked as **Annexure R-6(c)**. The unit has not yet started its operation. It is submitted that the 5<sup>th</sup> respondent has applied for Environmental Clearance on 25/7/2022 and the same is under processing by the competent authority.

9. It is submitted that the Board had received a complaint from the 2<sup>nd</sup> Applicant on 17/06/2021, forwarded from Alakalakkunnam Garma Panchayat, against the 4<sup>th</sup> respondent alleging that the water bodies near to the quarry unit were contaminated by the chemicals used in the quarry. Board officials conducted a site inspection on 24/06/2021 and water samples were collected from the pond mentioned in the complaint. As per the analysis report the water quality parameters were found well within the limit and no contaminations were found. It is also observed that the unit is not using any chemicals for its operation. This matter was conveyed to the respective Panchayath, since the complaint was received



  
**BIJU. B.**  
Environmental Engineer

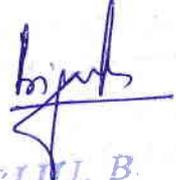
from the Panchayat. A copy of the letter dated 22/07/2021 is produced herewith and marked as **Annexure R-6(d)**.

10. It is submitted that the Board had received an application for consent to operate-variation from the 4<sup>th</sup> respondent for extending the validity, on 31/01/2021, considering the Covid-19 pandemic lockdown. The Board had issued Consent variation order on 01/03/2021. True copy of ICO-Variation is produced herewith and marked as **Annexure R-6(e)**.

11. It is submitted that the Board had received a complaint, forwarded from the Environment Department dated 04/04/2022, filed by the 2<sup>nd</sup> applicant, which is an objection against the issuance of Environmental Clearance to the 5<sup>th</sup> respondent. This office has required clarification from the project proponent and in turn the Unit had submitted its reply on 25/04/2022. True copy of the letter dated 25/04/2022 submitted by the unit is produced herewith and marked as **Annexure R-6(f)**. According to the proponent complaints are not genuine and the it's only an attempt to extract money from him by blocking the operations of his projects.

12. It is submitted that the Board officials conducted site inspections again on 27/04/2022 and 13/02/2023. It was observed that the 4<sup>th</sup> respondent had stopped its operation before November 2021. It is submitted that as per the records the mining area comes to an extent of two hectares. Out of which one hectare is converted to agricultural land (for tapioca cultivation) and the remaining one hectare is water body of about 1.5-2m deep, which is properly fenced to avoid any accidents. No factual evidence of potential pollution problems were observed at the site. It is respectfully submitted that the Board is not the competent authority to assess the excess mining, if any, by the 4<sup>th</sup> respondent. It is reliably



  
E. J. B.  
Environmental Engineer

learnt that the excess mining, as alleged in the original application, has not been assessed by the competent authority till now. As and when the excess mining is established this respondent will take appropriate action as contemplated under the relevant statutes.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 14<sup>th</sup> day of February, 2023.



  
**ENVIRONMENTAL ENGINEER**  
**KERALA STATE POLLUTION CONTROL BOARD**  
**DISTRICT OFFICE, KOTTAYAM.**

*BIJU. B*  
*Environmental Engineer*

**T.NAVEEN**  
**Standing Counsel for K.S.P.C.B.**

  
Adv. T. Naveen

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
(SZ)CHENNAI**

**Original Application No.56 of 2022**

**Stanley Joseph & another**

:::

**Applicants**

**Vs.**

**Union of India & Others**

:::

**Respondents**

VOLUME 2

Index

Sl. No.	Description	Pages
1	Annexure R-6(a)-True copy of the Consent to Operate issued on 8-11-2010 by the Board.	1-4
2	Annexure R-6(b) - True copy of the Consent dated 20-1-2021 issued by the Board.	5-7
3	Annexure R-6(c)- True copy of the Consent to Establish dated 21-8-2020 issued by the Board.	8-13
4	Annexure R-6(d)- True copy of the Letter dated 22-7-2021 issued by the Board to the Panchayat with English translation	14-15
5	Annexure R-6(e) - True copy of the Consent Variation Order dated 1-3-2021 issued by the Board.	16-17
6	Annexure R-6(f) - True copy of the letter dated 25-4-2022 submitted by the Unit with English translation.	18-21

Dated this the 14<sup>th</sup> day of February, 2023



**Adv. T.NAVEEN (K/273/2000)**  
**Standing Counsel for the addl. 6<sup>th</sup> respondent**

Annex-A6(a)

Despatched  
On 8.11.10

FILE NO. - PCB/KTM/QR/179/2010



# KERALA STATE POLLUTION CONTROL BOARD

## CONSENT TO OPERATE UNDER

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

TO

**Quarry Unit of Shaju Simon  
Kanjiramattom P.O  
Kottayam.**

**Consent No: PCB/KTM/ICO/534/2010  
Dated: 08.11.2010**

## 1. GENERAL

1	<b>VALIDITY</b>	Up to 30.06.2012
2	Name and address of establishment	Quarry Unit of Shaju Simon Kanjiramattom P.O Kottayam.
3	Communication	Telephone: 9447043918 Fax : e-mail :
4	Occupier details	Sri. Shaju Simon Proprietor
5	Survey Number	403/1, 403/2-2
6	Extent of land	1 Hectare
7	Village	Chengalam East
8	Taluk	Kottayam
9	District	Kottayam
10	Panchayat/Municipality/Corporation & Ward	Akalakunnam
11	Category	RED
12	Scale	SMALL
13	Fee remitted	Rs. 11,010/-
14	Capital Investment	Rs. 12 lakhs
15	Water consumption	Nil
15	<b>PRODUCTS</b>	Building Stone - 15 T/day

## **2. GENERAL CONDITIONS**

- 2.1. This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21(6) of the Act.
- 2.2. No change or alteration or expansion of the quarry is to be made without the prior permission of the Board. Any change in the particulars furnished in the application and /or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
- 2.3. Application for renewal of consent is to be submitted 3 to 4 months in advance of the validity period.
- 2.4. Green belt and protection fencing shall be maintained along cutting edges of quarry.
- 2.5. Ambient air monitoring reports comprising of sound and dust emission analysis reports and such other information as may be called for shall be submitted to the District Office.

## **3. CONDITIONS AS PER**

### **Air (Prevention & Control of Pollution) Act**

- 3.1. Record of type, quantity and purpose of consumption of explosive shall be maintained and abstract shall be submitted to the Board along with emission monitoring report.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust if found in excess of limit.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.

3.4. (i) The suspended particulate matter level at the boundary of the premises shall not exceed 200 microgram per cubic metre.

(ii) The Respirable Particulate Matter level at the boundary of the premises shall not exceed 100 microgram/cubic metre.

3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed 55dB[A] Leq.

#### 4. OTHER CONDITIONS

4.1. All the quarrying activities shall be limited at 50 m distance from residential buildings, place of worships, public buildings, public road, river/lake and any railway line or bridges.

4.2. Appropriate protective measures shall be taken during blasting operation to avoid flying a stone outside of quarry premise.

4.3. Any discharge of water from the quarry site shall be conformed to the standards prescribed under section 17(8) of Water (Prevention & Control of Pollution) Act.

4.4. The quarrying operations shall be restricted in day time between 6 am to 6 pm.

DATE: 08.11.2010

OFFICE SEAL

Copy to: 1. The Member Secretary,  
Thiruvananthapuram.

✓ 2. Stock file.

✓  
ABDULKALAM. T. M.  
Environmental Engineer  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

o/c



**KERALA STATE POLLUTION CONTROL BOARD**

FILE NO. :PCB/KTM/ICO/VARIA/R16KOT2863652/2021

Date of issue :2021-01-20

**CONSENT VARIATION ORDER**

**Consent No : 14922798/ICO/VARIA/2021**

**Ref : 1. Consent No: R16KOT2863652 dated:05/12/2018**

The 'Integrated Consent to Operate' issued as per reference above to M/s Palathra Constructions (P)Ltd, Palathra Building, Thuruthy P.O, Changanacherry is hereby modified & issued to M/s Palathra Constructions (P)Ltd, Palathra Building, Thuruthy P.O, Changanacherry The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

**I. GENERAL**

S.No.	Items	Description
1	Capital Investment	Rs 262 Lakhs
2	Survey number	402/1,403/1,403/2
3	Annual Fee	Rs 30,000/-
4	Fee Remitted	Rs 30,000/-
5	Products	BUILDING STONE 50000 MT/ANNUM
6	Machinery Capacity	200 H.P
7	Validity	01.08.2021

**II. CONDITIONS**

3.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21 of the Air (Prevention and control of Pollution)Act 1981 and section 25 of the Water(Prevention and control of Pollution)Act 1974.

3.2. This consent is granted based on the Environmental Clearance No.07/2016 Building Stone Quarry(41) dated 03.02.2016 with a validity up to 02.02.2021, notification dated 27.11.2020 from the Ministry of Environment, Forest and Climate change and based on the Circular No. PCB/T4/115/97 dated 10.12.2020 of the Chairman, Kerala State Pollution Control Board .The quarrying shall be done after obtaining all

statutory/necessary clearances from concerned authorities and is valid only when all other clearances from other concerned authorities are valid.

3.3. This consent unless withdrawn earlier and subject to condition no 3.1 & 3.2 shall be valid up to 01.08.2021. For continuing to operate beyond the validity date application for the renewal has to be submitted through online (website: [www.krocmmms.nic.in](http://www.krocmmms.nic.in)) at least 3 months prior to the expiry of this consent.

3.4. No change, deviation or alteration that may affect the environment, extent and location of quarry shall be made.

3.5. Any change in particulars furnished in the application/the identity of the occupier/ authorised agent is to be intimated to the Board forthwith.

3.6. There shall be a minimum distance of 50m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.

3.7. Quarrying shall be done only within the area marked in the location plan.

3.8. Quarrying area shall be earmarked before commencement of quarrying activities.

3.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.

3.10. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.

3.11. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.

3.12. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.

3.13. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm – 6am).

3.14. Blasting shall be done at specified time with prior signals to avoid accidents.

3.15. The PM10 in ambient air at the boundary shall not exceed 100 g/m<sup>3</sup>, max.

3.16. The Sound level (Leq) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.

3.17. "The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities".

3.18. No other machineries shall be operated without prior Consent of the Board.

3.19. Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government.

3.20. The applicant shall submit copies of all relevant permits/lease/certificate/licenses periodically to this office to ensure the validity of this consent.

3.21. Adequate safety measures shall be provided in accordance with the fire safety regulations.

3.22. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.

3.23. All the quarrying activities shall be in accordance with conditions of the mining permit and as per the approved site plan issued by the Village Officer.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :20/01/2021

**JOSEMON J** Digitally signed by JOSEMON J  
Date: 2021.01.21 11:46:52  
+05'30'  
SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER, DISTRICT  
OFFICE, KOTTAYAM



To  
M/s Palathra Constructions (P)Ltd  
Palathra Building  
Thuruthy P.O  
Changanacherry  
Application Number:14922798

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

Annex-R6(C)

**FILE NO. :13593666**

**Date of issue :21/08/2020**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

**ISSUED UNDER**

**Section 25 of Water (Prevention & Control of Pollution) Act, 1974  
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

**and**

**Environment (Protection) Act, 1986**

**As per Application No. :13593666**

**Dated:13-08-2020**

**TO**

**M/s ROCKFIELD ESTATES PVT.LTD,(QUARRY UNIT),**

**Palathra Building**

**Thuruthy P.O**

**Changanacherry**

**Consent No. :R20KOT548204**

**Valid Upto :26/05/2023**

## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	<b>VALIDITY</b>	26/05/2023
2	Name and Address of the establishment	ROCKFIELD ESTATES PVT.LTD,(QUARRY UNIT), PALATHRA BUILDING, THURUTHY P.O, CHANGANACHERY. 686535
3	Communication	Telephone :0-9048490000 Fax :0-9048490000 E-mail:palathraconstructionspvtltd@gmail.com
4	Occupier Details	Shibu Mathew, Managing Director, Rockfield Estates Pvt.Ltd,Palathra Building, Thuruthy P.O, Changanacherry, Kottayam.
5	Local Body	Akalakunnam
6	Survey Number	400/1,400/2,401/5-2,406/5
7	Village	Chengalam East
8	Taluk	KOTTAYAM
9	District	Kottayam
10	Capital Investment(Rs in Lakhs)	RS. 50 LAKH
11	Scale	Small
12	Category	RED
13	Annual fee(Rs)	RS. 18000/-
	Total Fee remitted(Rs)	RS. 54000/-
14	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	Granite Aggregates @300 Metric Tonnes	Granite Rubbles @300 Metric Tonnes
15	Total Power Required (HP)	TOTAL 200 HP

## 2. CONDITIONS AS PER

### The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water Consumption : 500 litre/day
- 2.3 Effluent Generation :
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent :

### 3. CONDITIONS AS PER

#### The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm <sup>3</sup> )
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### 4. CONDITIONS AS PER

#### The Environment (Protection) Act, 1986.

- 4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control)Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.4 e-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

### 5. SPECIFIC CONDITIONS

5.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions and based on the affidavits submitted by the occupier.

5.2. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.3. This consent, unless withdrawn earlier and subject to condition No.1 shall be valid for three years from the date of issue. At the end of the validity period if the quarrying activity is yet to be started, the applicant shall apply afresh for consent to establish.

5.4. This consent, unless withdrawn earlier is valid up to 26.05.2023. Also this consent will be valid only for

a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to powers vested under the Water Act 1974, Air Act 1981 and Rules there under. The operation of the quarry shall be commenced only after obtaining clearances from all concerned authorities. In case the operation of the quarry is to be continued thereafter application for the renewal of the Consent is to be made in the prescribed form three months before the date of expiry of the Consent.

5.5. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.

5.6. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air & noise pollution.

5.7. The following control measures shall be provided and maintained properly while the quarry is in operation.

- a) There shall be a minimum distance of 50m from the quarrying point to the nearest residence.
- b) Blasting with electric detonators shall be limited to a maximum of 5 nos at a time.
- c) Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or causing damage to health, life or property.
- d) Proper fencing of the quarry area shall be done to avoid hazards and accidents.

5.8. The sound level (Leg) measured 1 m outside the boundary of the premises shall not exceed the standard applicable to the adjoining area.

5.9. Suspended particulate matter (dust) level at boundary shall be 200g/m<sup>3</sup> max and respirable particulate matter shall be 100g/m<sup>3</sup>, max.

5.10. The date of commissioning shall be intimated, at least one month in advance, to the District Office of the Board.

5.11. Consent to operate shall be obtained before commissioning the industry under the Air (Prevention & Control of Pollution) Act.

5.12. Water sprinklers shall be provided to suppress spreading of dust outside the premises. Suspended particulate matter at the boundary of the premises shall not exceed 200 microgram per cubic metre.

5.13. Products shall be transported with proper cover or after wetting to prevent spreading of dust during transportation.

5.14. There shall be no fugitive emission from the premises.

5.15. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.

5.16. The applicant shall provide necessary arrangement for rainwater harvesting.

5.17. Quarrying shall be conducted only within the area earmarked in the approved site plan of the Village Officer.

5.18. The operations of the quarry shall be commenced only after obtaining the Environmental Clearance and Consent to Operate of the Board.

5.19. The location of the proposed quarrying area shall be as shown in the drawing attached.

DATE :21/08/2020

**JOSEMON J** Digitally signed by JOSEMON J  
Date: 2020.08.21 11:54:30 +05'30'  
SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER

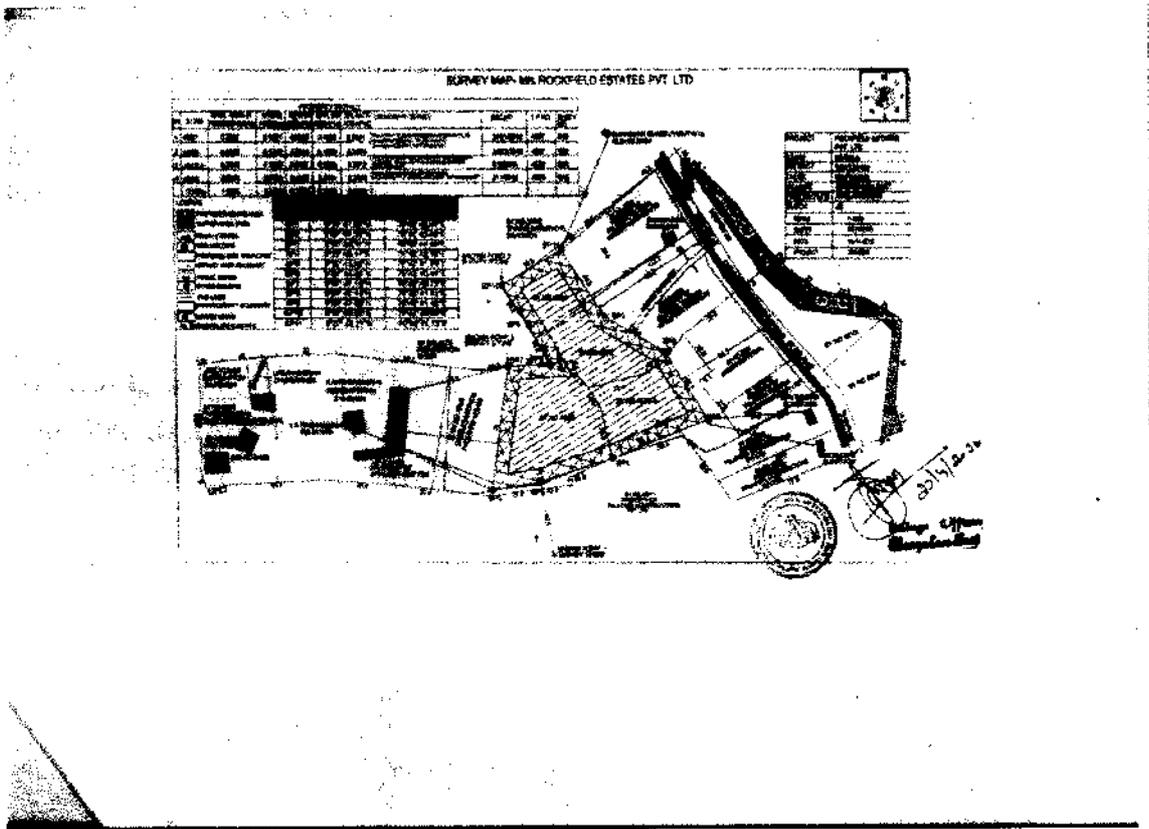


To

Shibu Mathew  
Managing Director  
Rockfield Estates Pvt.Ltd  
Palathra Building  
Thuruthy P.O  
Changanacherry  
Kottayam

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

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**KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM - 1

ജില്ലാ ഓഫീസ്, ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം.  
 ഭരണ ഭാഷ-മാതൃഭാഷ

PCB/KTM/COMP/G/16/2011

22.07.2021.

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

*Dispatched  
 On 22/7/2021*

സ്വീകർത്താവ്

സെക്രട്ടറി,  
 അകലകുന്ന് ഗ്രാമപഞ്ചായത്ത്,  
 കോട്ടയം.

സർ,

വിഷയം:- പാലത്ര കൺസ്ട്രക്ഷൻസിന്റെ ഉടമസ്ഥതയിൽ ഉള്ള പാറമടയിൽ നിന്നും കെമിക്കൽ അടങ്ങിയ മലിനജലം തോട്ടിലേക്ക് ഒഴുകുന്നതായ പരാതി -സംബന്ധിച്ച്.

- സൂചന:- 1) താങ്കളുടെ ഓഫീസിൽ നിന്നുള്ള 17.06.2021 തീയതിയിലെ എ-7-1726/2021-ാം നമ്പർ കത്ത്.  
 2) 24.06.2021 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.

മേൽ സൂചന (1) പ്രകാരം അകലകുന്ന് ഗ്രാമപഞ്ചായത്ത് 8-ാം വാർഡിൽ പാലത്ര കൺസ്ട്രക്ഷൻസിന്റെ ഉടമസ്ഥതയിൽ ഉള്ള പാറമടയിൽ നിന്നും കെമിക്കൽ അടങ്ങിയ മലിനജലം സമീപത്തുള്ള തോട്ടിലേക്ക് ഒഴുക്കി വിടുന്നതായി പരാതി ലഭിച്ചിരുന്നു. പരാതിയുടെ അടിസ്ഥാനത്തിൽ ബോർഡുദ്യോഗസ്ഥർ 24.06.2021 തീയതിയിൽ അന്വേഷണം നടത്തി സമീപത്തുള്ള തോട്ടിൽ നിന്നും, പൊതു.കിണറ്റിൽ നിന്നും ജലത്തിന്റെ സാമ്പിൾ ശേഖരിച്ചിരുന്നു. 15.07.2021 തീയതിയിലെ 1474 നമ്പർ അനാലിസിസ് റിപ്പോർട്ട് പ്രകാരം കാരിയുടെ പ്രവർത്തനം മൂലം തോട്, കിണർ എന്നിവ മലിനമാകുന്നില്ല എന്ന് ബോധ്യപ്പെട്ടിട്ടുണ്ട്. കിണർ വെള്ളത്തിലെ അല്ലാറം കുറയ്ക്കുന്നതിനും, അണുമുക്തമാക്കുന്നതിന് ക്ലോറിനേഷൻ നടത്തുന്നതും അഭികാമ്യമാണ്.

വിശ്വസ്തതയോടെ,

*[Signature]*  
 22/7/21

\* എൻവയോൺമെന്റൽ എഞ്ചിനീയർ



Translation of Exhibit R6(d)

Phone/Tax – 0481-2302445

[keralapcb\\_ktm@yahoo.com](mailto:keralapcb_ktm@yahoo.com)

[www.keralapcb.org](http://www.keralapcb.org)

**KERALA STATE POLLUTION CONTROL BOARD**

DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM -1

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PCB/KTM/COMP/G/16/2011

22.07.2021

From

The Environmental Engineer

To

The Secretary  
Akalakunnam Grama Panchayath  
Kottayam

Sir,

Sub:- Complaint against waste water flowing into the nearby stream from quarry owned by Palathra Construction – reg

Ref:- 1) Your Office letter No. A-7-1726/2021 dated 17.06.2021

2) Inspection conducted by Board Officials on 24.06.2021

Vide ref (1), a complaint was received regarding waste water containing chemicals being discharged into the nearby stream from quarry owned by Palathra Constructions in the 8<sup>th</sup> Ward of Akalakunnam Grama Panchayath. Based on the complaint, the Board Officials conducted an inquiry on 24.06.2021 and collected water samples from the stream and public well. According to the analysis report No.1474 dated 15.07.2021, it has been confirmed that the stream and well are not polluted due to the operation of quarry. It is desirable to take remedial measures to reduce the acidity and chlorinate for disinfecting the well water.

Yours faithfully,

Sd/- 22.02.2021

Seal

Environment Engineer

Annex-RG(e)



**KERALA STATE POLLUTION CONTROL BOARD**

FILE NO. :9404645  
Date of issue :2021-03-01

**CONSENT VARIATION ORDER**

**Consent No : PCB/KTM/ICO/VARIA/R16KOT2863652/VARIA/2021**

**Ref : R16KOT2863652 dated 05.12.2018 with a validity up to 01.02.2021**

The 'Integrated Consent to Operate' issued as per reference above to M/s Palathra Constructions (P)Ltd, Palathra Building Thuruthy P.O Changanacherry is hereby modified & issued to M/s Palathra Constructions (P)Ltd, Palathra Building Thuruthy P.O Changanacherry The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

**I. GENERAL**

S.No.	Items	Description
1	SURVEY NUMBER	402/1,403/1,403/2
2	VALIDITY	31.01.2022

**II. CONDITIONS**

- 3.1 For renewal of the consent in case of continuance of operation of the quarry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 2 months prior to the date of expiry. Late application will be accepted only with fine.
- 3.2. Conditions given in the Environmental clearance shall be strictly complied with.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :01/03/2021

**JOSEMON J** Digitally signed by JOSEMON J  
Date: 2021.03.01 15:40:33  
+05'30'  
SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER



**To**

Charles Mathew (Director)  
Palathra Constructions (P)Ltd  
Palathra Building  
Thuruthy P.O  
Changanacherry

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



# Palathra Constructions Private Limited

CIN-U45201KL2012PTC032867

Annex-REC(F)

REGD. OFF: PALATHRA BUILDING, THURUTHY P.O.,  
CHANGANACHERRY, KOTTAYAM, KERALA - 686535

Email: palathraconstructionsprivat ltd@gmail.com, Telephone No: 0481-2322150  
Mob: 9048490000, 9447532900, 9447000164

No.325/PCPL/2022

Date: 25/04/2022

സവീകർത്താവ്

Environmental Engineer  
Kerala State Pollution Control Board  
Kottayam

സർ,

വിഷയം: 28/03/2022-ൽ സാജൻ ജോർജ്ജ്, നായിപ്പാവിൽ എന്നയാളുടെ പരാതിയിൻമേലുള്ള മറുപടി - സംബന്ധിച്ച് ;

9 & 54/22  
25/4/22

- സൂചന :- 1) 254/06/2016 തീയതിയിലെ 222/2016-17/1843/എം-3/2016 നമ്പരായ ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ അനുമതി
- 2) അങ്ങയുടെ ഓഫീസിൽ നിന്നും ലഭിച്ച Consent Variation Order No. PCB/KTM/ICO/VARIA/R-16KOT 2863652/VARIA/2021

മേൽ സൂചന (1) പ്രകാരം കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഈസ്റ്റ് വില്ലേജ് സർവ്വേ നമ്പർ 403/1, 403/2-ൽപ്പെട്ട 1.8851 ഹെക്ടർ സ്ഥലത്ത് പാലാത്ര കൺസ്ട്രക്ഷൻസ് (പ്രൈവറ്റ്) ലിമിറ്റഡ് കമ്പനി സ്ഥാപനത്തിന് ക്വാറീയിങ്ങ് ലീസ് അനുവദിച്ചു ഉത്തരവുള്ളതാകുന്നു സൂചന (2) പ്രകാരം ടി ക്വാറിക്ക് പൊല ഷൻ കൺട്രോൾ ബോർഡിൽ നിന്നും 31/01/2022 വരെ അനുമതിയും ലഭിച്ചിട്ടുണ്ട്

H=9

h  
25/4/22

15-07-2014-ൽ മാത്രമാണ് എന്റെ ഉടമസ്ഥതയിലുള്ള കമ്പനി അന്ന് ഇതിന്റെ ഉടമസ്ഥരായ ഏലമ്മ ജോസഫ്, ജോം ജോസഫ്, ജായി ജോസഫ്, മഠത്തിൽ കൊഴിഞ്ഞൂർ നിന്നും വാങ്ങിയത്. കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഈസ്റ്റ് വില്ലേജ് സർവ്വേ നമ്പർ 403/1, 403/2, 403/2-2, 403/2-3, 403/2-2-1, 403/1-1, 403/3-2, 402/1 -ൽപ്പെട്ട 4.45.62 ഹെക്ടർ സ്ഥലം 15/07/2014-ൽ ആണ് കമ്പനി തീരാധാരം എഴുതി വാങ്ങിയിട്ടുള്ളത്. കമ്പനി ടി വസ്തു വാങ്ങുന്നതിന് മുൻപ് ടി സ്ഥലത്ത് ശ്രീ ഷാജു സൈമൺ, ഇടയാകുന്നേൽ വീട്, കാഞ്ഞിരമറ്റം പി.ഒ. എന്ന വ്യക്തി കരിങ്കൽ ഖനനം നടത്തി വന്നിട്ടുള്ളതാണ്. 1995 മുതൽ ഈ സ്ഥലത്ത് ക്വാറി പ്രവർത്തനം നടന്നുകൊണ്ടിരുന്നതാണ്. കമ്പനി വാങ്ങുമ്പോൾ ടി സ്ഥലത്ത് ഉണ്ടായിരുന്ന പാറക്കുളമായിരുന്ന പ്രദേശത്തിന്റെ അളവ് ആധാരത്തിൽ വിവരിച്ചിട്ടുണ്ട്.

GSTIN: 32AAGCP9659R1ZG, PAN: AAGCP9659R, TAN: TVDP01642E, TIN : 32051619461

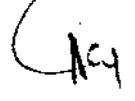
ടി പാഠമടയുടെ പരിസ്ഥിതി അനുമതിയുടെ കാലാവധി 2021 ഫെബ്രുവരിയിൽ തീർന്നതും, ഒരു വർഷത്തേക്ക് പുതിയ ഉത്തരവ് പ്രകാരം 2022 ഫെബ്രുവരി വരെ ഖനനാനുമതി പുതുക്കി ലഭിച്ചിട്ടുള്ളതാണ്. എങ്കിലും 2021 ആഗസ്റ്റ് മാസത്തിൽ സാജൻ ജോർജ്ജ് എന്ന വ്യക്തി, അദ്ദേഹത്തിന്റെ വ്യക്തിപരമായ സ്വാർത്ഥതാൽപര്യം കാരണവും, നിരന്തരമായ ശല്യവും കാരണം പണികൾ തുടർന്ന് കൊണ്ടുപോകുവാൻ സാധിച്ചില്ല. 2021 ആഗസ്റ്റിൽ ഞങ്ങൾ സ്വമേധയാ ക്വാറി പ്രവർത്തനങ്ങൾ നിർത്തിവെച്ചു. സാജൻ എന്ന വ്യക്തി ക്വാറി നടത്തണമെങ്കിൽ 50 ലക്ഷം രൂപ ആവശ്യപ്പെടുകയും ഇതിനെതിരായി പാഠമടയുമായി ബന്ധപ്പെട്ട ഓഫീസുകളിലേക്ക് നിരന്തരം പരാതിയെഴുതി വൻതുക ആവശ്യപ്പെടുകയാണ് ഉണ്ടായത് സിനിമാ സംവിധാനവുമായി ബന്ധപ്പെട്ട് മുതൽ മുടക്കുവാൻ ക്വാറി നടത്തുന്നവരെ ചൂഷണം ചെയ്ത് ജീവിക്കുന്ന വ്യക്തിയാണ് ടി പരാതിക്കാരൻ. ഇദ്ദേഹം ഞങ്ങളുടെ പാഠമടയിൽ നിന്നും ഏകദേശം ഒരു കിലോമീറ്റർമേൽ മാറിയാണ് താമസിക്കുന്നത്

ടി പാഠമട സ്ഥിതിചെയ്യുന്നത് റോഡിൽ നിന്നും ഉയർന്ന പ്രദേശമായതിനാൽ മിച്ചമുള്ള overburden വേണ്ടത്ര റോയൽറ്റി അടച്ച് നിയമാനുസൃതമായാണ് ഞങ്ങളുടെ തന്നെ റോഡ് പണികൾക്ക് ഉപയോഗിച്ചിട്ടുള്ളത്.

നിലവിൽ ടി ക്വാറി പരാസ്ഥിതി അനുമതിയുടെ കാലാവധി തീർന്നതിനാലും ഖനനം 2021 ആഗസ്റ്റ് മാസം മുതൽ പ്രവർത്തിക്കുന്നില്ലാത്തതിനാലും പരാതിക്കാരന്റെ നിവേദനം 28-03-2022 നൽകിയ സ്വാർത്ഥതാൽപര്യം മുൻനിർത്തിയാണെന്നും പരിഗണിച്ച് കമ്പനിയ്ക്ക് എതിരെ നൽകിയ പരാതി അടിസ്ഥാനരഹിതമാണെന്ന് ഇതിനാൽ ബോധിപ്പിച്ചുകൊള്ളുന്നു.

എന്ന്

വിശ്വസ്തതയോടെ,



ചാൾസ് മാത്യു  
ഡയറക്ടർ  
പാലാത്ര കൺസ്ട്രക്ഷൻസ് (പ്രൈവറ്റ്) ലിമിറ്റഡ്

**Palathra Constructions Private Limited**

CIN-U45201KL2012PTC032867

**Emblem** REGD. OFF: PALATHRA BUILDING, THURUTHY P.O,  
CHANGANACHERRY, KOTTAYAM, KERALA – 686535  
Email: [palathraconstructionsprivat ltd@gmail.com](mailto:palathraconstructionsprivat ltd@gmail.com), Telephone No.0481-2322150  
Mob:9048490000, 9447532900, 9447000164

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No.352/PCPL/2022

Date : 25/04/2022

To

The Environmental Engineer,  
Kerala State Pollution Control Board  
Kottayam

Sir,

Sub :- Reply to the complaint of Sajan George, Nayiplavil dated 28.03.2022 – reg

Ref:- 1) Permit No. 222/2016-17/1843/M-3/2016 dated 25/06/2016 of Director of Mining & Geology Department

2) Consent variation order No. PCB/KTM/ICO/VARIA/R-16KOT  
2863652/VARIA/2021 received from your office

Vide ref (1), Palathra Construction Private Ltd. is granted quarrying lease for 1.8851 Hectares situated at Chengalam East Village in Survey No. 403/1, 403/2 in Kottayam Taluk. As per ref (2), the quarry obtained consent to operate of the Pollution Control Board valid up to 31.01.2022.

It was only on 15.07.2014 that the company owned by Elamma Joseph, Jom Joseph, Jai Joseph, Madathil Kozhinjoor was purchased by me by sale deed having an extent of 4.45.62 Hectares of land in Sy. Nos. 403/1, 403/2, 403/2-2, 403/2-3, 403/2-2-1, 403/1-1, 403/3-2, 402/1 in Kottayam Taluk, Chengalam East Village. Prior to the purchase of this company, Sri. Shaju Saimon, Idiakunnel House, Kanjiramattom P.O was engaged in quarrying of granite in the site. Quarrying had been going on at this location since 1995. It is described in the deed about the extent of area of the rock pool when the company purchased it.

The environmental clearance of the quarry expired in February 2021 and the mining permit has been renewed till February 2022 based on the new order. However, due to the personal selfishness and constant harassment of Sri. Sajan George, quarrying could not be conducted and we voluntarily ceased quarry operation in August 2021. Sri. Sajan demanded Rs.50,00,000/- (Rupees Fifty Lakhs only) for quarrying and he constantly wrote complaints to the offices related to quarry and demanded a huge amount of money for quarrying. The complainant is a person who lives by exploiting quarry owners to finance the film production. He lives about 1 km away from our quarry.

As the quarry is located in an elevated area from the road, the surplus over burden has been used for our own road works by paying adequate royalty and legally.

At present, the environmental clearance of quarry has expired and mining is not being conducted from the month of August 2021 and considering that complaint dated 28.03.2022 is filed due to the self interest of the complainant, it is hereby submitted that the petition filed against the quarry is baseless.

Yours sincerely,

Sd/-

Charles Mathew

Director

Palathra Constructions (Pvt.) Limited.